

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 291/2024 (SZ)**

IN THE MATTER OF:

Mohan Kumar

...Applicant

Versus

District Magistrate, Karnataka and Anr

...Respondents

INDEX

S. No.	Document	Pages
1.	Report on behalf of Deputy Commissioner and the Department of Mines and Geology	1-3
2.	<u>Annexure R-1</u> True Copy along with translated copy of Joint Inspection Report	4-14

Filed by



**Darpan KM
Standing Counsel, State of Karnataka
LGF, K-6, Lajpat Nagar – III, New Delhi – 110 024
darpan.advocate@gmail.com | +91 98991 25060**

Date: 26.02.2026

1

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 291/2024 (SZ)**

IN THE MATTER OF:

Mohan Kumar

Versus

...Applicant

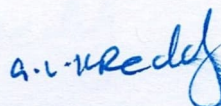
District Magistrate, Karnataka and Anr.

...Respondents

**REPORT ON BEHALF OF DEPUTY COMMISSIONER AND THE
DEPARTMENT OF MINES AND GEOLOGY**

MOST RESPECTFULLY SHOWETH:

1. The instant complaint by way of letter Petition has been filed alleging that one Mr. Kanakraj has obtained a stone crusher unit license and also in the process of obtaining mining license in survey numbers 454, 456, 457 at Village Hasuvinakau, Haranahalli Hobli, Periyapattana Taluk, Mysuru District. It is alleged that the land had a natural water source which has been blocked and that it also has a pond which has been destroyed.
2. The order dated 04.09.2024 passed by the Hon'ble Principal Bench directed the Deputy Commissioner, Kodagu District to form a joint committee and carry out an inspection. However, owing to the fact that the area concerned falls under Mysuru District, a joint inspection has been carried out on 19.09.2025 by the following officials:
 - i. Assistant Commissioner, Hunsur Division, Mysuru Division
 - ii. Assistant Director of Land Records, Periyapatna Taluk


Deputy Commissioner
and District Magistrate

- iii. Tahasildar, Periyapatna Taluk
- iv. Senior Geologist, Mines and Geology Department
- v. Deputy Environmental Officer, KSPCB, RO-2, Mysuru (Rural).

3. The following was observed during the inspection:

A. M/s Surya Rocks Stone Crusher, owned by one Mr. U. Kanakaraju, was in the process of establishing a crusher unit. The unit had obtained Form B1 from the District Stone Crusher Control Authority issued under Rule 3(2) of the Karnataka Regulation of Stone Crushers Rules, 2011 regarding safe zone. The unit has also obtained a Consent for Establishment from the Karnataka State Pollution Control Board;

B. No physical evidence of a "katte" (pond/waterbody) or water accumulation was found at the site or within the applied area for the stone quarry lease. While land records for Sy. No. 454 mention a "katte" mark, Sy. No. 456 and 457 do not have "katte" marked. The map for Sy. No. 454 does not show any connecting roads or natural streams leading to this "katte."

C. Further, contrary to the complaint, it is not possible to assess any alleged environmental damage or the potential for it since there is no "katte" or water storage at the site.

D. Upon inspection, hence no evidence was found to support the complainant's claim of the existence of any water source or its use by the public or livestock.

4. True Copy along with translated copy of the joint inspection report is annexed herewith as **Annexure R-1**.

A. C. Reddy

Deputy Commissioner
and District Magistrate
Mysuru District, Mysuru

5. The above information is hence placed on record for consideration of this Hon'ble Tribunal. The answering Respondent shall be duty bound to comply with the orders assed by this Hon'ble Tribunal.

G. V. Reddy

**DEPUTY COMMISSIONER
MYSURU DISTRICT**

DATE: 26.02.2026

Deputy Commissioner
and District Magistrate
Mysuru District, Mysuru

FILED BY

*Darpan KM
Aee*

**DARPAN KM
STANDING COUNCIL
STATE OF KARNATAKA**

Annexure R-1

ಜಂಟಿ ತನಿಖಾ ವರದಿ

ಪ್ರಸ್ತಾವನೆ:

ಮಾನ್ಯ ತಹಶೀಲ್ದಾರ್ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ರವರ ವರದಿ:

ಅರ್ಜಿದಾರರು ಕೋರಿರುವ ಸ.ನಂ. 454, 456, 457 ಮೂಲ ಸ.ನಂ. 2 (ಮೂಲ ಗೋಮಾಳ) ರಿಂದ ದುರಸ್ತಿಯಾಗಿದ್ದು ಖರ್ಚಾದಂತೆ ಸ.ನಂ. 454, 456 ಮತ್ತು 457 ಸರ್ಕಾರಿ ಬೀಳು ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. 1995-96 ರಲ್ಲಿ ಸದರಿ ಸ.ನಂ.ಗಳು ಬಗರ್ ಹುಕ್ಕುಂ ಸಾಗುವಳಿ ಮೂಲಕ ಸ.ನಂ. 454ರಲ್ಲಿ 2-31 ಎಕರೆ ಕಾಳೇಗೌಡ ಬಿನ್ ಮುದ್ದೇಗೌಡ ರವರಿಗೆ ದಿನಾಂಕ: 12/2/1996, ಸ.ನಂ. 456ರಲ್ಲಿ 2-27 ಎಕರೆ ಮರೀಗೌಡ ಬಿನ್ ಮಲ್ಲೇಗೌಡ ರವರಿಗೆ ದಿನಾಂಕ: 27/12/1995 ಹಾಗೂ ಸ.ನಂ. 457 ರಲ್ಲಿ 2-23 ಎಕರೆ ರಾಜೇಗೌಡ ಬಿನ್ ಹೊನ್ನೇಗೌಡರವರಿಗೆ ದಿನಾಂಕ: 30/12/1995 ರಲ್ಲಿ ಸಾಗುವಳಿ ದಾಖಲಾಗಿರುತ್ತದೆ.

ನಂತರ 2016-17 ಸಾಲಿನಲ್ಲಿ ಸದರಿ ಸ.ನಂ ಗಳಾದ 454 ಹಾಗೂ 456 ಪೋಡಿ ವಿಭಜನೆಯಾಗಿ ತದನಂತರ 2017-18ರ ಸಾಲಿನಲ್ಲಿ ಸ.ನಂ. 454/1,2,3,4,5,6 ಮತ್ತು 456/1,2,3,4,5,6,7,8,9,10 ಮತ್ತು 2018-19ರಲ್ಲಿ ಸ.ನಂ. 457 ರ ಜಮೀನು ಯು ಕನಕರಾಜು ಬಿನ್ ಯು ಆನಂದ್ ರವರಿಗೆ ಕ್ರಯ ಪತ್ರದಂತೆ ಖಾತೆಯಾಗಿರುವುದು ದಾಖಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು 2022-23ರ ಸಾಲಿನಲ್ಲಿ ಯು ಕನಕರಾಜು ಬಿನ್ ಯು ಆನಂದ್ ರವರಿಗೆ ಸೇರಿದ ಸ.ನಂ 454/1,2,3,4,5,6, 456/1,2,3,4,5,6,7,8,9,10 ಹಾಗೂ 457 ರ ಜಮೀನುಗಳು ಭೂ ಪರಿವರ್ತನೆಯಾಗಿರುವುದು ದಾಖಲಾಗಿರುತ್ತದೆ.

ಅರ್ಜಿದಾರರ ದೂರಿನಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ ಸದರಿ ಸ.ನಂ 454, 456 ಮತ್ತು 457 ರಲ್ಲಿ ಪ್ರಸ್ತುತ ಸ್ಥಳ ಪರಿಶೀಲನೆಯಲ್ಲಿ ನೀರು ಶೇಕರಣೆಯಾಗಿರುವ ಯಾವುದೇ ಕುರುಹು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಭೂ ದಾಖಲೆಗಳ ಸಹಾಯಕ ನಿರ್ದೇಶಕರ ವರದಿ:-

ಅರ್ಜಿದಾರರು ತಿಳಿಸಿರುವ ಸ.ನಂ. 454, 456 ಮತ್ತು 457 ರ ಪ್ರದೇಶದ ಬಗ್ಗೆ ಇರುವ ಭೂದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ವಿವರಿಸಿದೆ

“ಮೂಲ ನಕಾಶೆಯಂತೆ 1919ರಲ್ಲಿ “

ಮೂಲ ಗ್ರಾಮ ನಕಾಶೆಯಂತೆ ಸ.ನಂ.2 ರಲ್ಲಿ ವಿಸ್ತೀರ್ಣ 269-02 ಬ ಖರಾಬಿನಲ್ಲಿ ದಾಖಲಾಗಿರುತ್ತದೆ. ಮೂಲ ಸರ್ವೆ ನಕ್ಷೆಯಂತೆ ಈ ಸರ್ವೆ ನಂಬರನಲ್ಲಿ ಕಟ್ಟೆ ಬಗ್ಗೆ ಯಾವುದೇ ಚಿಹ್ನೆ ದಾಖಲಿಸಿರುವುದಿಲ್ಲ.(ಮೂಲ ನಕಾಶೆ ಮತ್ತು ರೀ ಸರ್ವೆ ಟಿಪ್ಪಣಿಯನ್ನು ಕಡತದಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ).

“ದುರಸ್ತಿ ನಕಾಶೆಯಂತೆ 1961 ರ ಪೋಡಿಯಂತೆ”

ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ ಮೂಲ ಸ.ನಂ.2 ರಲ್ಲಿ 1961ರ ಸಾಲಿನಲ್ಲಿ ಪೋಡಿ ಅಳತೆಯಾದಾಗ ಸ.ನಂ.2 ರಲ್ಲಿ ಹೊಸ ಸ.ನಂ. 454 ರಲ್ಲಿ 2-31, 0-12, 2-19 ವಿಸ್ತೀರ್ಣಕ್ಕೆ ಆಕಾರಬಂದು ದುರಸ್ತಿಯಾಗಿರುತ್ತದೆ. ದುರಸ್ತಿಯಂತೆ ಕಟ್ಟೆ ಬಗ್ಗೆ 0-12 ಗುಂಟೆ ಖರಾಬು ನಮೂದಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಖರಾಬು ಹಿಡುವಳಿ ನಂಬರ್ ಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ಸ.ನಂ.454ರ ನಕಶೆಯಲ್ಲಿ ಗುರುತಿಸಿರುವ ಕಟ್ಟಿಗೆ ನಕಾಶೆಕಂಡಂತೆ ಯಾವುದೇ ಸಂಪರ್ಕ ರಸ್ತೆ ಇರುವುದಿಲ್ಲ ಮತ್ತು ನೈಸರ್ಗಿಕವಾಗಿ ಹರಿಯುವ ಹಳ್ಳವಾಗಲೀ ನಕಾಶೆಯಂತೆ ಇರುವುದಿಲ್ಲ. (ಸದರಿ ದುರಸ್ತಿ ಗ್ರಾಮ ನಕ್ಷೆ ಮತ್ತು ಟಿಪ್ಪಣಿಯನ್ನು ಕಡತದಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ).

ಸದರಿ ಸ.ನಂ.454 ರ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ತೋರಿಸಲಾಗಿರುವ ಕಟ್ಟಿಚಿಹ್ನೆಯಿಂದ ಸದರಿ ಕ್ರಷರ್ ಘಟಕಕ್ಕೆ ನೀಡಲಾಗಿರುವ ಸುರಕ್ಷಿತಾ ವಲಯ ಪ್ರದೇಶದಿಂದ 150 ಮೀಟರ್ ಅಂತರದಲ್ಲಿರುತ್ತದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ ಪ್ರದೇಶಿಕ ಕಛೇರಿ 2, ಮೈಸೂರು (ಗ್ರಾಮಾಂತರ)
ರವರ ವರದಿ:-

ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಮತ್ತು ಪರವಾನಿಗೆ ಪ್ರಾಧಿಕಾರ ಮೈಸೂರುರವರಿಂದ ಫಾರಂ B1 ಅನ್ನು ಸಂ:DMG/SGM/SC/RL/2022-23/965 ದಿನಾಂಕ:12/10/2022 ರಲ್ಲಿ ನೀಡಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಮಂಡಳಿಯ ವಲಯ ಕಛೇರಿಯಿಂದ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ಸ್ ಕಂಪನಿ ಸ.ನಂ 454/5, 454/6,455/1,456/10,456/8,456/9,457,458 ಮತ್ತು 459 ಹಸುವಿನಕಾವಲು ಗ್ರಾಮ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಮೈಸೂರು ಜಿಲ್ಲೆ ರವರಿಗೆ ಸ್ಥಾಪನಾ ಸಮ್ಮತಿ ಪತ್ರವನ್ನು ಸಂ:CTE-334504 ದಿನಾಂಕ:12/11/2022 ರಲ್ಲಿ ಕಲ್ಲು ಪುಡಿ ಮತ್ತು ಎಂ ಸ್ಯಾಂಡ್ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಮಂಡಳಿಯಿಂದ ಕಿತ್ತಳೆ ಪ್ರವರ್ಗದ ಅಡಿಯಲ್ಲಿ ನೀಡಲಾಗಿರುತ್ತದೆ ಆದರೆ ಸದರಿ ಕಲ್ಲು ಪುಡಿ ಘಟಕಕ್ಕೆ ಮಂಡಳಿಯಿಂದ ಕಾರ್ಯಾಚರಣೆಗೆ ಸಮ್ಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುವುದಿಲ್ಲ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಆದೇಶ ಸಂ: FEE106 EPC 2021 (I) ದಿನಾಂಕ:10/12/2021 ರಲ್ಲಿ ಕಿತ್ತಳೆ ಪ್ರವರ್ಗದ ಅಡಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು (Effluent) ಉತ್ಪತ್ತಿ ಮಾಡುವ ಘಟಕಗಳಿಗೆ ನೀರಿನ ಮೂಲಗಳಿಂದ (river & lake). ಕನಿಷ್ಠ 75 ಮೀಟರ್ ಗಳ ಅಂತರವಿರಬೇಕಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಸದರಿ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ಸ್ ಕಂಪನಿ ಸ.ನಂ 454/5, 454/6,455/1,456/10,456/8,456/9,457,458 ಮತ್ತು 459 ಹಸುವಿನಕಾವಲು ಗ್ರಾಮ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಮೈಸೂರು ಜಿಲ್ಲೆ ಕಲ್ಲುಪುಡಿ ಮತ್ತು ಎಂ ಸ್ಯಾಂಡ್ ಘಟಕದಿಂದ 75 ಮೀಟರ್‌ಗಳ ಅಂತರದಲ್ಲಿ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ನೀರಿನ ಮೂಲಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ ರವರ ವರದಿ:-

ಮೈಸೂರು ಜಿಲ್ಲೆ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ ಪಟ್ಟಿ ಜಮೀನಿನ ಪ್ರದೇಶ ಸ.ನಂ. 454/5,6, 455/1, 456/8,9,10, 457, 458 ಮತ್ತು 459 ರ ಭಾಗದಲ್ಲಿ ಒಟ್ಟು 4-28 ಎ.ಗು ಪ್ರದೇಶಕ್ಕೆ ಮೇ||ಸೂರ್ಯ ರಾಕ್ಸ್

“ದುರಸ್ತಿ ನಕಾಶೆಯಂತೆ 1961 ರ ಪೋಡಿಯಂತೆ”

ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ ಮೂಲ ಸ.ನಂ.2 ರಲ್ಲಿ 1961ರ ಸಾಲಿನಲ್ಲಿ ಪೋಡಿ ಅಳತೆಯಾದಾಗ ಸ.ನಂ.2 ರಲ್ಲಿ ಹೊಸ ಸ.ನಂ. 454 ರಲ್ಲಿ 2-31, 0-12, 2-19 ವಿಸ್ತೀರ್ಣಕ್ಕೆ ಆಕಾರಬಂದು ದುರಸ್ತಿಯಾಗಿರುತ್ತದೆ. ದುರಸ್ತಿಯಂತೆ ಕಟ್ಟೆ ಬಗ್ಗೆ 0-12 ಗುಂಟೆ ಖರಾಬು ನಮೂದಿಸಿರುತ್ತಾರೆ. ಸದರಿ ಖರಾಬು ಹಿಡುವಳಿ ನಂಬರ್ ಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ಸ.ನಂ.454ರ ನಕಶೆಯಲ್ಲಿ ಗುರುತಿಸಿರುವ ಕಟ್ಟಿಗೆ ನಕಾಶೆಕಂಡಂತೆ ಯಾವುದೇ ಸಂಪರ್ಕ ರಸ್ತೆ ಇರುವುದಿಲ್ಲ ಮತ್ತು ನೈಸರ್ಗಿಕವಾಗಿ ಹರಿಯುವ ಹಳ್ಳವಾಗಲೀ ನಕಾಶೆಯಂತೆ ಇರುವುದಿಲ್ಲ. (ಸದರಿ ದುರಸ್ತಿ ಗ್ರಾಮ ನಕ್ಷೆ ಮತ್ತು ಟಿಪ್ಪಣಿಯನ್ನು ಕಡತದಲ್ಲಿ ಲಗತ್ತಿಸಿದೆ).

ಸದರಿ ಸ.ನಂ.454 ರ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ತೋರಿಸಲಾಗಿರುವ ಕಟ್ಟಿಚಿಹ್ನೆಯಿಂದ ಸದರಿ ಕ್ರಷರ್ ಘಟಕಕ್ಕೆ ನೀಡಲಾಗಿರುವ ಸುರಕ್ಷಿತಾ ವಲಯ ಪ್ರದೇಶದಿಂದ 150 ಮೀಟರ್ ಅಂತರದಲ್ಲಿರುತ್ತದೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ ಪ್ರದೇಶಿಕ ಕಛೇರಿ 2, ಮೈಸೂರು (ಗ್ರಾಮಾಂತರ)
ರವರ ವರದಿ:-

ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಮತ್ತು ಪರವಾನಿಗೆ ಪ್ರಾಧಿಕಾರ ಮೈಸೂರುರವರಿಂದ ಫಾರಂ B1 ಅನ್ನು ಸಂ:DMG/SGM/SC/RL/2022-23/965 ದಿನಾಂಕ:12/10/2022 ರಲ್ಲಿ ನೀಡಲಾಗಿರುತ್ತದೆ. ಈ ಸಂಬಂಧ ಮಂಡಳಿಯ ವಲಯ ಕಛೇರಿಯಿಂದ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ಸ್ ಕಂಪನಿ ಸ.ನಂ 454/5, 454/6,455/1,456/10,456/8,456/9,457,458 ಮತ್ತು 459 ಹಸುವಿನಕಾವಲು ಗ್ರಾಮ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಮೈಸೂರು ಜಿಲ್ಲೆ ರವರಿಗೆ ಸ್ಥಾಪನಾ ಸಮ್ಮತಿ ಪತ್ರವನ್ನು ಸಂ:CTE-334504 ದಿನಾಂಕ:12/11/2022 ರಲ್ಲಿ ಕಲ್ಲು ಪುಡಿ ಮತ್ತು ಎಂ ಸ್ಯಾಂಡ್ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಮಂಡಳಿಯಿಂದ ಕಿತ್ತಳೆ ಪ್ರವರ್ಗದ ಅಡಿಯಲ್ಲಿ ನೀಡಲಾಗಿರುತ್ತದೆ ಆದರೆ ಸದರಿ ಕಲ್ಲು ಪುಡಿ ಘಟಕಕ್ಕೆ ಮಂಡಳಿಯಿಂದ ಕಾರ್ಯಾಚರಣೆಗೆ ಸಮ್ಮತಿ ಪತ್ರವನ್ನು ನೀಡಿರುವುದಿಲ್ಲ.

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಆದೇಶ ಸಂ: FEE106 EPC 2021 (I) ದಿನಾಂಕ:10/12/2021 ರಲ್ಲಿ ಕಿತ್ತಳೆ ಪ್ರವರ್ಗದ ಅಡಿಯಲ್ಲಿ ರೊಚ್ಚು ನೀರು (Effluent) ಉತ್ಪತ್ತಿ ಮಾಡುವ ಘಟಕಗಳಿಗೆ ನೀರಿನ ಮೂಲಗಳಿಂದ (river & lake). ಕನಿಷ್ಠ 75 ಮೀಟರ್ ಗಳ ಅಂತರವಿರಬೇಕಾಗಿರುತ್ತದೆ.

ಅದರಂತೆ ಸದರಿ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ಸ್ ಕಂಪನಿ ಸ.ನಂ 454/5, 454/6,455/1,456/10,456/8,456/9,457,458 ಮತ್ತು 459 ಹಸುವಿನಕಾವಲು ಗ್ರಾಮ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಮೈಸೂರು ಜಿಲ್ಲೆ ಕಲ್ಲುಪುಡಿ ಮತ್ತು ಎಂ ಸ್ಯಾಂಡ್ ಘಟಕದಿಂದ 75 ಮೀಟರ್‌ಗಳ ಅಂತರದಲ್ಲಿ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ನೀರಿನ ಮೂಲಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ.

ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆ ರವರ ವರದಿ:-

ಮೈಸೂರು ಜಿಲ್ಲೆ ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ ಪಟ್ಟ ಜಮೀನಿನ ಪ್ರದೇಶ ಸ.ನಂ. 454/5,6, 455/1, 456/8,9,10, 457, 458 ಮತ್ತು 459 ರ ಭಾಗದಲ್ಲಿ ಒಟ್ಟು 4-28 ಎ.ಗು ಪ್ರದೇಶಕ್ಕೆ ಮೇ||ಸೂರ್ಯ ರಾಕ್ಸ್

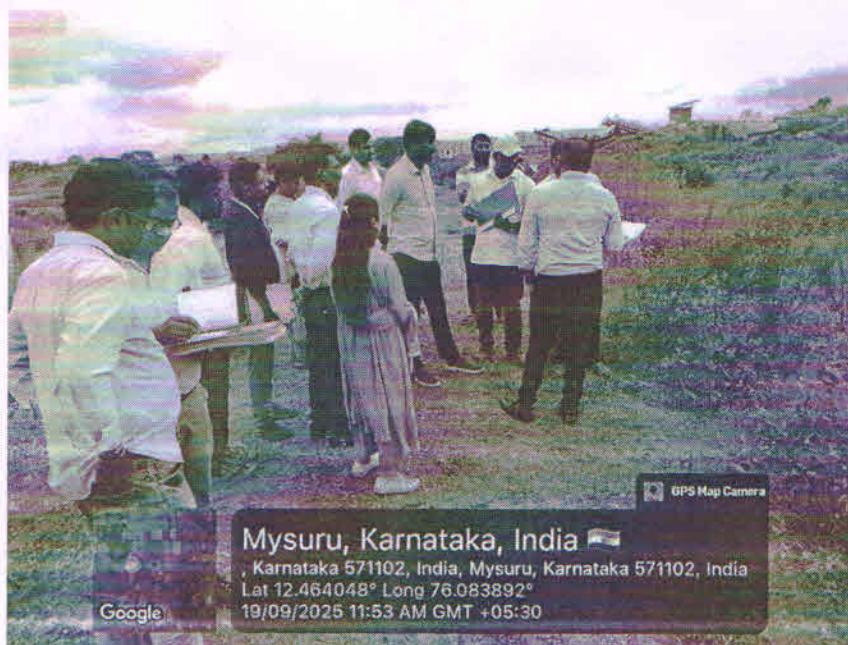
ಸ್ಮೋನ್ ಕ್ರಷರ್, ಪ್ರೊ|| ಶ್ರೀ ಕನಕರಾಜು ಯು ಬಿನ್ ಆನಂದ ರವರು ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ದಿನಾಂಕ :28/06/2022 ರಂದು ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಸದರಿ ಅರ್ಜಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 6/7/2022 ರಂದು ಕಂದಾಯ ಇಲಾಖೆ, ಅರಣ್ಯ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ, ಮತ್ತು ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಅಧಿಕಾರಿಗಳು ಜಂಟಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಕೈಗೊಂಡು ಅರ್ಜಿತ ಪ್ರದೇಶದ ನಕ್ಷೆಯಂತೆ ಪಶ್ಚಿಮ ದಿಕ್ಕಿನಲ್ಲಿ ಬಂಡಿದಾರಿ ನಮೂದಿಸಿದ್ದು ಸದರಿ ಬಂಡಿದಾರಿಯಿಂದ 50 ಮೀಟರ್ ಸುರಕ್ಷತಾ ಅಂತರವನ್ನು ಕಾಯ್ದಿರಿಸಿ ಅರ್ಜಿತ ಪ್ರದೇಶದ ಒಟ್ಟು 4-28 ಎ.ಗು ಪ್ರದೇಶದಲ್ಲಿ 1-22 ಎ.ಗು ಪ್ರದೇಶವನ್ನು ಕಡಿತಗೊಳಿಸಿ ಉಳಿದ 3-06 ಎ.ಗು ಪ್ರದೇಶವನ್ನು ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆಗಾಗಿ ಸುರಕ್ಷಿತ ವಲಯವೆಂದು ಜಂಟಿ ತಪಾಸಣೆಯಲ್ಲಿ ಗುರುತಿಸಲಾಗಿರುತ್ತದೆ. ಕರ್ನಾಟಕ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ನಿಯಮಗಳು 2014 ರಂತೆ 3-06 ಎ.ಗು ಪ್ರದೇಶವನ್ನು ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆಗೆ ಸುರಕ್ಷಿತ ವಲಯವೆಂದು ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಮತ್ತು ಪರವಾನಿಗೆ ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರದಿಂದ ಫಾರಂ B1 ವಿತರಿಸಿದ್ದು ಲೈಸೆನ್ಸ್ ಪ್ರಕ್ರಿಯೆಯು ಬಾಕಿ ಇರುತ್ತದೆ.

ಮುಂದುವರೆದು ಪಿರಿಯಾಪಟ್ಟಣ ತಾಲ್ಲೂಕು ಹಸುವಿನಕಾವಲು ಗ್ರಾಮದ 454, 456 ಮತ್ತು 457 ಸ.ನಂ.ಗಳನ್ನು ಒಳಗೊಂಡಂತೆ 455, 458 & 459 ಸ.ನಂ.ಗಳನ್ನು ಸೇರಿಸಿ ಒಟ್ಟು 10 ಎಕರೆ ಪ್ರದೇಶಕ್ಕೆ ದಿನಾಂಕ:21/3/2023 ರಂತೆ ಶ್ರೀ ಕನಕರಾಜು ರವರು ಕಟ್ಟಡಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಾಗಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ಸದರಿ ಅರ್ಜಿಯ ಸಂಬಂಧ ಕಂದಾಯ ಇಲಾಖೆ ಹಾಗೂ ಅರಣ್ಯ ಇಲಾಖೆಗಳ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಕೋರಿ ನಿಯಮಾನುಸಾರ ದಿನಾಂಕ:3/4/2023 ರಂದು ಪತ್ರ ಬರೆಯಲಾಗಿದ್ದು ಕಂದಾಯ ಇಲಾಖೆಯ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಸ್ವೀಕೃತಗೊಂಡಿದ್ದು, ಅರಣ್ಯ ಇಲಾಖೆಯ ಸಂಪೂರ್ಣ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಸ್ವೀಕೃತವಾಗದ ಕಾರಣ ಜಿಲ್ಲಾ ಗಣಿ ಮತ್ತು ಭೂ ವಿಜ್ಞಾನ ಇಲಾಖೆಯ ಜಿಲ್ಲಾ ಟಾಸ್ಕ್ ಫೋರ್ಸ್ ಸಮಿತಿಯ ತೀರ್ಮಾನದಂತೆ ಅರಣ್ಯ ಇಲಾಖೆಯ ನಿರಾಕ್ಷೇಪಣ ಪತ್ರ ಸ್ವೀಕೃತಗೊಂಡ ನಂತರ ಮಂಜೂರಾತಿ ಕ್ರಮವಹಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ಸದರಿ ಅರ್ಜಿಯು ಮಂಜೂರಾತಿ ಹಂತದಲ್ಲಿ ಬಾಕಿ ಇರುತ್ತದೆ.

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು ಮೈಸೂರು ಜಿಲ್ಲೆ ರವರ ಪತ್ರ ಸಂ: ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು/2025-26/ ದಿನಾಂಕ:17/9/2025 ರಂತೆ ದಿನಾಂಕ: 19/9/2025 ರಂದು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳವರ ಪತ್ರದಲ್ಲಿ ರಚಿತವಾಗಿರುವ ತಂದವು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಜರುಗಿಸಿ ಸ್ಥಳದ ವಾಸ್ತಾವಾಂಶವನ್ನು ಈ ಕೆಳಕಂಡಂತೆ ವಿವರಿಸಿದೆ.

ಪ್ರಸ್ತುತ ಸ್ಥಳದಂತೆ ಸ.ನಂ.454, 456 ಮತ್ತು 457 ರ ಪ್ರದೇಶವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ದುರಸ್ತಿಯಾದ ಸ.ನಂ.454/5, 454/6, 456/10, 456/8, 456/9 ಮತ್ತು 457 ರ ಪ್ರದೇಶದಲ್ಲಿ ಮೇ|| ಸೂರ್ಯ ರಾಕ್ ಸ್ಮೋನ್ ಕ್ರಷರ್ ಪ್ರೊ|| ಶ್ರೀ ಕನಕರಾಜು ಯು ಬಿನ್ ಆನಂದ್ ರವರು ಜಿಲ್ಲಾ ಕಲ್ಲುಪುಡಿ ಘಟಕಗಳ ನಿಯಂತ್ರಣ ಪ್ರಾಧಿಕಾರದಿಂದ ಫಾರಂ B1 ಪಡೆದು ನಂತರ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಲಿ ಪ್ರದೇಶಿಕ ಕಛೇರಿರವರಿಂದ ಸಂ:CTE-334504 ಪಡೆದು ಕ್ರಷರ್ ಘಟಕವನ್ನು ಸ್ಥಾಪನೆಯ ಹಂತದಲ್ಲಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಸದರಿ ಕ್ರಷರ್ ಘಟಕ ಸ್ಥಾಪನೆಯಲ್ಲಿರುವ ಪ್ರದೇಶದಲ್ಲಿ ಹಾಗೂ ಕಟ್ಟಡ ಕಲ್ಲು ಗುತ್ತಿಗೆಗೆ ಭೂ ಮಾಲೀಕರು ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿತ ಪ್ರದೇಶದಲ್ಲಿ ಭೌತಿಕವಾಗಿ ಯಾವುದೇ ಕಟ್ಟೆ ಇರುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕುರುಹುಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಭೂದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಸ.ನಂ. 456 ಮತ್ತು 457 ರಲ್ಲಿ ಯಾವುದೇ ನೀರುನ ಮೂಲಗಳು ದಾಖಲಾಗಿರುವುದಿಲ್ಲ. ಸ.ನಂ. 454ರ ಟಿಪ್ಪಣಿಯಲ್ಲಿ ಮಾತ್ರ ಕಟ್ಟೆ ಗುರುತು ಕಂಡುಬಂದಿದ್ದು, ಸದರಿ ಖರಾಬು ಹಿಡುವಳಿ ನಂಬರ್ ಗೆ ಒಳಪಟ್ಟಿರುತ್ತದೆ. ಸದರಿ ಸ.ನಂ.454ರ ನಕಶೆಯಲ್ಲಿ ಗುರುತಿಸಿರುವ ಕಟ್ಟೆಗೆ ನಕಾಶೆಕಂಡಂತೆ ಯಾವುದೇ ಸಂಪರ್ಕ ರಸ್ತೆ ಇರುವುದಿಲ್ಲ ಮತ್ತು





Translated Copy of Annexure R-1

Joint Inspection Report

This is a joint Inspection report that details the findings from various departments regarding a complainant Sri Mohan Kumar, Makkandur Village and Post , Madikeri Taluk has filed an application before Hon'ble National Green Tribunal vide original application O.A. No. 291 of 2024 (earlier O.A. No. 903/2024) and thus order has been passed by the Hon'ble National Green Tribunal stating that Sri Kanakaraju has established Stone Crusher at Sy. No. 454, 456 and 457 at Hasuvinakavalu Village, Periyapatna Taluk, Mysuru District . He stated that the land had a natural water source and a pond. The proponent has permanently blocked natural water source and destroyed pond. Action of proponent is causing damage to Environment in larger way.

In this regard, Hon'ble Mysuru District Commissioner issued Office Memorandum dated 17/09/2025 and framed joint inspection committee to inspect and submit Factual report.

Hence, In view of the **Hon'ble Mysuru District Commissioner** Official Memorandum dated 17/09/2025 , the crusher was inspected by officials of various departments on 19/09/2025 and following observations were made:

Tahsildar's, Periyapatna Taluk Report

The survey numbers 454, 456, and 457 were originally part of S. No. 2, which was designated as "Gomala" (grazing land). The land records indicate these plots were classified as government wastelands ("SarkariBeelu").

In **1995-96**, the following land allotments were recorded under "BagarHukum" (unauthorized cultivation):

- Sy. No. 454 : 2 acres and 31 guntas to Kalegowda bin Muddegowda on December 2, 1996.
- Sy. No. 456: 2 acres and 27 guntas to Marigowda bin Mallegowda on December 27, 1995.

- Sy. No. 457: 2 acres and 23 guntas to Rajegowda bin Honnegowda on December 30, 1995.

Later, the lands in Sy. No. 454 and 456 were divided in **2016-17**, and Sy. No. 457 was also partitioned. Subsequently, in **2017-18**, lands in Sy. No. 454 and 456 were registered in the name of U. Kanakaraju bin U. Anand, and in **2018-19**, Sy. No. 457 was also registered in his name through a deed of sale. The land was converted for non-agricultural use in **2022-23**.

A recent site inspection found no evidence of water accumulation as alleged by the complainant.

Assistant Director of Land Records' Report

An examination of land records for Sy. No. 454, 456, and 457 revealed the following:

- **Original Map (1919):** The original village map for Sy. No. 2, with an area of 269 acres and 2 guntas, was recorded as "B Kharab". However, the original survey map has no symbols for a water body ("katte"). Copy enclosed as **Annexure A for kind reference**
- **Correction Map (1961):** During a division survey ("PodiAlate") in 1961, Sy. No. 454 was created from the original Sy. No. 2 with an area of 2 acres and 31 guntas. The correction map notes a "katte" (tank/water body) with a "kharab" area of 12 guntas. This "kharab" area is part of the holding number. The map does not show any connecting roads or natural streams leading to the "katte". Copy enclosed as **Annexure B for kind reference**
- The symbol for the "katte" in Sy. No. 454's records is located 150 meters from the safety zone designated for the crusher unit.

Karnataka State Pollution Control Board , Regional office-2, Mysuru Report

- Primarily, the crusher authority had applied for Form B1 and accordingly the joint inspection was carried out by the officials of Board and Mines & geology Department on 06/07/2022 and B-1 was issued by the District Stone Crushers Licensing and Regulation Authority, Mysuru District.

- Consent for Establishment was issued by the RSEO, Zonal Office, Mysuru to M/s. Surya Rock Co., located at Sy.No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459, Hasuvinakavalu Village, Periyapatna Taluk, Mysuru District for Stone crushing activity and manufacturing of M-Sand vide consent order No.334504 dated 22/11/2022 valid upto 09.11.2027 based on B-1 issued by the District Stone Crushers Licensing and Regulation Authority, Mysuru District dated 12/10/20221 .
- M/s. Surya Rock Co., at Sy .No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459, Hasuvinakavalu Village, Periyapatna Taluk, Mysuru was not in operation. The plant and machineries are under installation. The Board has not granted Consent for operation for the Stone crusher and M-sand activity as the crusher is yet to be commisioned.
- According to a GOK, Crusher activity comes under "Orange" category and this classification of industries generating trade effluents must maintain a minimum distance of 75 meters from water sources (Rivers and Lakes). During the site inspection, no water sources were found within 75 meters of M/s. Surya Rock Co., Sy.No. 454/5, 454/6, 455/1, 456/10, 456/8, 456/9, 457, 458& 459, Hasuvinakavalu Village, Periyapatna Taluk, Mysuru District.

Department of Mines and Geology Report

- M/s Surya Rocks Stone Crusher, applied for permission to set up a crusher unit on June 28, 2022, on 4 acres and 28 guntas of land across several survey numbers. A joint site inspection was conducted, and it was found that a road was marked on the western side of the applied area. To maintain a safety distance of 50 meters from the road, 1 acre and 22 guntas of land were excluded, leaving 3 acres and 6 guntas as a suitable safety zone for the crusher unit.
- Based on the Karnataka Stone Crusher Control Rules of 2014, the company was issued a Form B1 for the 3 acres and 6 guntas of land, but the licensing process is still pending.

- Additionally, U. Kanakaraju applied for a building stone mining lease for a total of 10 acres, including the aforementioned survey numbers. The application is currently pending, awaiting a no-objection certificate (NOC) from the Forest Department. The Revenue Department has already provided its NOC.

Joint Site Inspection Findings

A team, formed as per Official Memorandum dated 17/09/2025 from the Hon'ble Deputy Commissioner of Mysuru District, conducted a site inspection on 19/09/2025

- M/s Surya Rocks Stone Crusher, owned by U. Kanakaraju, was in the process of establishing a crusher unit. The Crusher had obtained Form B1 from the District Stone Crusher Control Authority and a Consent for Establishment from the Karnataka State Pollution Control Board.
- No physical evidence of a "katte" (water body) or water accumulation was found at the site or within the applied area for the stone quarry lease.
- While land records for Sy. No. 454 mention a "katte" mark, Sy. No. 456 and 457 do not have katte mark. The map for Sy. No. 454 does not show any connecting roads or natural streams leading to this "katte".
- Also as per the complaint, it is not possible to assess environmental damage or the potential for it since there is no "katte" or water storage at the site.
- The inspection found no evidence to support the complainant's claim that a water source exists on the land, or that it's being used by the public or livestock.

The report includes photographs and maps from the land surveyor as evidence.

Sd/- ADLR, Periyapatna Taluk	Sd/- Tahasildar, Periyapatna	Sd/- Senior Geologist., Mines and geology Department	Sd/- Deputy Environmental officer, KSPCB, RO-2, Mysuru (Rural)
Sd/- Assistant Commissioner., Hunsur Division, Mysuru District			